

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1051
TO BE ANSWERED ON 07TH DECEMBER, 2021**

COVID-19 VACCINES FOR CHILDREN

1051: SHRI KAPIL SIBAL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the safeguards that have been put in place, when conducting and approving vaccine trials on children;
- (b) the date from which vaccines for children aged 12-18 years will be administered;
- (c) whether Government has considered the ramifications of opening of schools and educational institutions without having vaccinated all school-going children; and
- (d) if so, the details thereof and, if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a to d): The permissions to conduct clinical trial of New Drugs including Vaccine in human subjects including in children are granted as per the provisions of New Drugs and Clinical Trials Rules, 2019 under Drugs and Cosmetics Act, 1940 subject to various conditions. Clinical trials are required to be conducted in accordance with the approved clinical trial protocol and other related documents, and as per requirements of Good Clinical Practices Guidelines and the provisions of these rules. This is to safeguard the rights, safety & wellbeing of the trial subjects.

National Expert Group on Vaccine Administration for Covid (NEGVAC) & National Technical Advisory Group on Immunization (NTAGI) are deliberating & considering scientific evidences related to vaccination of children between the age group 12 to 17 years.
